

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00994/2018
Chandigarh, this the 23rd day of August, 2018

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

...
Smt. Bhajno, aged 86 years, w/o late Sadhoo (Ex-mate at Khanna, Distt. Ludhiana), R/o Village Harbanspura, P.O. Dehro, Tehsil Khanna, Distt. Ludhiana – 141001 Group 'C'

....Applicant
(Present: Mr. Sandeep Siwatch, Advocate)

Versus

1. Union of India through its Secretary, Govt. of India, Ministry of Railway, Rail Bhawan, Raisina Road, New Delhi -110001.
2. Sr. Divisional Accounts Officer, Northern Railway, New Delhi -110001.
3. Sr. Divisional Personnel Officer, Northern Railway, Ambala Cantt – 133001.
4. Asstt. Personnel Officer, O/o Divisional Railway Manager (P), State Entry Road, Delhi Division, New Delhi – 110001.
5. Asstt. Personnel Officer/Settl., O/o Divisional Railway Manager (P), State Entry Road, Delhi Division, New Delhi – 110001.
6. Assistant General Manager, State Bank of India, Centralised Pension Processing Centre, Sector 5, Panchkula – 134109.

Respondents

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. By way of the present O.A., the applicant has sought issuance of a direction to the respondents to grant her additional pension @ 20% and 30%, on attaining the age of 80 years and 85 years respectively, after entering her age on the Pension Payment Order.
2. Learned counsel submitted that the applicant submitted various representations to the respondents to grant her the benefit of additional pension, as admissible on attaining the age of 80 years and 85 years, in terms of circulars/O.Ms dated 15.09.2008

and 27.09.2012 (Annexure A-2 and A-3). When the representations moved by the applicant were not answered, the applicant got served a legal notice dated 10.10.2017 (Annexure A-10) on the respondents, for the relief, as claimed in this O.A., but to no avail. Learned counsel prayed that the applicant would be satisfied if a direction is issued to the respondents to consider and take a view on her claim, in the light of OMs (Annexure A-2 and A-3).

3. Considering the aforementioned limited prayer of the applicant, there is no need to issue notice to the respondents and call for their reply in the matter. Accordingly, we dispose of the O.A., in limine, with a direction to the Competent Authority amongst the respondents, to consider the claim of the applicant, as per the rules and the OMs relied upon by her, within a period of two months from the date of receipt of a copy of this order. If the claim of the applicant deserves allowance, the relevant benefits be granted to her, otherwise a reasoned and speaking order be passed thereon, with a copy to her.

4. Needless to mention, the disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case. No costs.

(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 23.08.2018

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